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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 128/2002

New Delhi, this the 15th day of January, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Shri U.R.Singh  
S/o Shri S.P.Singh  
R/o BD-985  
Sarojini Nagar, New Delhi

(By Advocate Shri A.K.Trivedi)

...Applicant

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary  
Ministry of Defence  
South Block, New Delhi.
2. The Director General  
Quality Assurance  
Department of Defence Production  
and Supplies, Ministry of Defence  
(DGQA) South Block, DHQ, PO, New Delhi.
3. The Controller  
C.Q.A. (M.E.)  
Khadki, Pune - 3.
4. The Joint Director  
DGQAS, Ministry of Defence  
Dept. of Defence Production and Supplies  
R.No.69, 'H' Block, DHQ, PO  
New Delhi - 110 011.

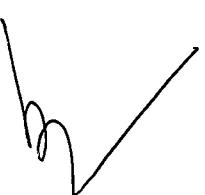
...Respondents

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi, Member (A)

Shri A.K.Trivedi, learned counsel for the applicant assails the transfer order No. PC-76159/P&T/SSO/DGQA/Adm-6A dated 18-12-2001 transferring the applicant from SQAE (A), Delhi Cantt to QAE (ME) Bhandara against existing vacancy. Learned counsel for the applicant prays that this transfer order which has come in the middle of academic session has affected his children's education and this being totally malafide, he wants the Tribunal to intervene in the matter.

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2. I have carefully considered the matter. I am convinced that unless and until transfer order issued in violation of the accepted guidelines or there is malafide, the Tribunal would not interfere as such transfers are within the exclusive domain of the Administration. However, transfer coming in the mid session is injurious and dis-advantageous to the education of children of the family and this will be too a big price for the employee to pay.

3. Keeping in mind the above, I am disposing of the OA at the admission stage itself, without issuing notice, and direct<sup>h</sup> the respondents to hold back the applicant's transfer, till the end of the current academic session i.e. till 30-4-2002. The transfer <sup>now</sup> <sub>is</sub> not cancelled, but is kept in abeyance till 30-4-2002. And on 1-5-2002, the respondents can relieve the applicant. OA is accordingly disposed of.

Issue DASTI.

(GOVINDAN S (TAMPI)  
MEMBER (A)

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